

Notes of the Registry	Orders of the Tribunal
<p>For Admission on Memo.</p> <p>15.7.03</p> <p>Bench.</p> <p>For Admission on Memo.</p> <p>24/8/05</p> <p>Bench.</p>	<p><u>order dated 13/7/05</u></p> <p>Put up when moved.</p> <p><del>10 numbers(s)</del></p> <p><i>Sub Vice-Chairman</i></p>
	<p><u>Order dated 3.8.05</u></p> <p>Heard Mr. A.C. Mohanty, Ld. Counsel appearing for the applicant and perused the materials placed on record.</p> <p>Non-inclusion of the name of the applicant in the eligibility list of Assistant Engineers (to get JTS benefit) as published during 2003 and <del>2004</del> <sup>during 2004</sup> is the subject matter of the grievance made in this O.A. under Section 19 of the Administrative Tribunals Act, 1985. First draft of eligibility list was drawn w.e.f. 1.1.03 and the second one was drawn w.e.f. 1.1.04. Repeated representations of the Applicant having not been attended by the Respondents, the Applicant has approached this Tribunal in the present O.A. 584/05. The last representation of the applicant was submitted on 21.6.04; a copy of which is available at page 43 of this O.A.</p>
	<p>Since the grievances of the applicant are yet to be redressed by the Respondents, this O.A. is hereby disposed of at the admission stage</p> <p>with a direction to the Respondents to redress the grievance of the applicant (as raised in his representations dtd. 12.11.03 at page 26 and dtd. 21.6.04 at page 43 of the O.A.) The Respondents should give due consideration to the aforesaid representations of the applicant within a period of</p>

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order all. 3.8.05-

Copy of Order may be given to both the counsels and copy of Order with OA may be sent to all respondents.

10.8.05

Dr 10/8/05  
S.O.C.J

60 days from the date of receipt of a copy of this order.

Send copies of this order to the Respondents, along with copy of this O.A., and free copies of this order be handed over to Mr. A.C. Mohanty, Ld.

Counsel appearing for the applicant and to Mr. A. Kanungo, Ld. Addl. Standing Counsel, who has received a copy of this O.A.

*order  
03/08/05*

Member (J)